

**PUNJAB VIDHAN SABHA**

**Bill No. 35-PLA-2016**

**THE PUNJAB VALUE ADDED TAX ( AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab Value Added Tax Act, 2005.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called The Punjab Value Added Tax (Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Value Added Tax Act, 2005, in section 68, in sub-section (7), for the words “shall not be stayed”, the words and signs “may be stayed, for the reasons to be recorded in writing after hearing the State,” shall be substituted. Amendment in section 68 of Punjab Act 8 of 2005.

3. (1) The Punjab Value Added Tax (Amendment) Ordinance, 2016 (Punjab Ordinance No. 5 of 2016) is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act.

CHANDIGARH :  
The 14th October, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.